

include Criminal Law (Amendment) Act 2013, victim Compensation Fund monitoring, Anti-Human Trafficking Units (AHTUs), Anti-Human Trafficking Portal etc. by the Ministry of Home Affairs, “Beti Bachao Beti Padhao” programme, Trackchild, Integrated Child Protection Programme etc. by the Ministry of Women and Child Development.

Compensation to victims of 1984 anti-sikh riots

374. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the sanctioned compensation has since been provided to all the eligible victims and their families of 1984 anti-Sikh riots in various parts of the country;

(b) whether Government is considering any proposal to enhance the compensation amount; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) The Government of India had already provided ex-gratia to the victims of 1984 anti-Sikh riots through a ‘Rehabilitation Package’ announced in 2006. A sum of ₹534.20 crore has so far been disbursed till date by the concerned States/UTs.

(b) No, Sir.

(c) Does not arise in view of (b) above.

Framework for early compensation to 1984 anti-sikh riot victims

375. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is seriously considering long standing demands of several Sikh organisations for the compensation to 1984 anti-Sikh riot victims;

(b) if so, the details thereof;

(c) whether Government has made any time-bound framework for the early compensation to the 1984 anti-Sikh riot victims; and

(d) if so, the details thereof and if not, the reasons for the delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The Government of India has already provided

ex-gratia to the victims of 1984 anti-Sikh riots through a 'rehabilitation Package' announced in 2006. A sum of ₹ 534.20 crore has already been disbursed till date by the concerned States/UTs.

Releasing of undertrials who have served half of maximum sentence

376. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to free undertrials who have served half of their maximum terms of sentence;
- (b) if so, the details thereof;
- (c) whether it is also a fact that it is estimated that out of 3.81 lakh prisoners across the country, about 2.54 lakh or two-third are undertrials;
- (d) whether it is also a fact that Government has asked the States to free such undertrials; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Yes, Sir. The following measures have been taken by the Government in this regard:-

- (i) An advisory has been issued by the Government of India on 17.1.2013 to the States/UTs regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link:http://mha.nic.in/sites/upload_files/mha/files/AdvSec436APrisons-060213_O.pdf
- (ii) Hon'ble Supreme Court in its order dated 5.9.2014 in Writ Petition No. 310/2005 - Bhim Singh Vs Union of India and Others relating to undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure by directing the jurisdictional Magistrate/Chief Judicial Magistrate/Sessions Judge to hold one sitting in a week in each jail/prison for two months commencing from 1st October, 2014 for the purposes of effective implementation of section 436A of the Code of Criminal Procedure. In its sittings in jail, the above judicial officers shall identify the under-trial prisoners who have completed half period of the maximum period or maximum period of imprisonment provided for the said offence under the law and after complying with the procedure prescribed under Section 436A pass an appropriate order in jail itself for release of such under-trial prisoners who fulfill the requirement of section 436A of Cr. P.C.